

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 188/2023/EZ

RAJKUMAR DAS

.....APPLICANT(S)

VERSUS

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE  
CHANGE & ORS.

.....RESPONDENT(S)

ADDITIONAL AFFIDAVIT FILED BY THE WEST BENGAL  
POLLUTION CONTROL BOARD.

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Filed by

SIBOJYOTI CHAKRABARTI  
ADVOCATE

SL. NO. 58 <sup>2</sup> Dt.- 23 JUL 2024

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BENGAL POLLUTION CONTROL BOARD.

**Most Respectfully Sheweth**

I, Sri Subrata Ghosh, son of Shri Biswanath Ghosh, aged about 60 years, by faith-Hindu, Occupation- Service, residing at Narkelbagan, Gorosthan, Chinsurah, District - Hooghly, do hereby solemnly declare and say as follows:-

23 JUL 2024

01. That, I am the Officer on Special Duty (OSD), West Bengal Pollution Control Board (hereinafter will be referred to as the 'State Board') and I am well acquainted with the facts and circumstances of the case. I have been duly authorized by the Respondent No. 01, to affirm this Affidavit on its behalf and as such, I am competent to do so.
02. That, this affidavit is being affirmed in pursuant to the order passed by this Hon'ble Tribunal dated 09.04.2024.
03. That, the Hon'ble National Green Tribunal vide order dated 12.01.2024, constituted a committee comprising of the following members: -
- i) Senior Scientist, West Bengal Pollution Control Board;
  - ii) District Magistrate, Paschim Medinipur
04. That, in compliance to the order of the Hon'ble National Green Tribunal, the State Board filed the Committee report by way of an affidavit duly sworn in on 08.04.2024.



23 JUL 2024

05. That, the Hon'ble Tribunal vide order dated 09.04.2024 stated "there is lack of clarity in the averments made by the Committee in its Report with regard to the usage of water. The Report or affidavit also does not show whether the West Bengal Pollution Control Board has apprised the SWID of this fact. It has not been explained as to where the water supply of Kharagpur Municipality is obtained from." The Hon'ble Tribunal thus ordered the State Board to file additional affidavit explaining the above facts, after taking up the said issue with the Respondent No.3, State Water Investigation Directorate.



06. That, vide letter dated 13.05.2024, the Environmental Engineer & In-charge, Haldia Regional Office, being the Nodal Officer was requested to take up the matter with the other members of the Committee in context of the permission of the State Water Investigation Directorate (SWID) regarding borewells.

Copy of the letter of the State Board dated 13.05.2024 is annexed herewith and marked with letter "R1".

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07. That, the Environmental Engineer & In-charge, Haldia Regional Office of State Board vide letter dated 16.07.2024, reported the following:

- i. That the agreement of water supply was made on 09.02.2024 between the Kharagpur Municipality and M/s. Ramsarup Industries Limited at Saha Chowk, Nimpura, P.O.- Sahachowk, P.S.- Kharagpur.
- ii. In the previous report the Committee suggested to close the borewells and to use water supplied by the Kharagpur Municipality only, based on the recommendation made in the Environment Clearance issued by the Ministry of Environment & Forest, where it has been mentioned "Total requirement of the water shall not exceed 660 m<sup>3</sup>/d and shall be met from Kharagpur Municipal Water Supply. No ground water shall be drawn either for construction or operation."
- iii. That as per direction of this Hon'ble Tribunal, the State Board appraised the matter to SWID and the SWID, Paschim Medinipur reported that they have given permission for 3 nos. of borewells in favour of Ramsarup Lohh Udyog (unit of Ramsarup Industries Ltd.) on 04.01.2010.



23 JUL 2024

iv. On appraising the above-stated matter to the Kharagpur Municipality, the Chairman, Kharagpur Municipality vide letter dated 12.07.2024 communicated to the State Board that an agreement has been made with M/s. Ramswarup Industries on 09.02.2024 to supply excess water upto a maximum of 2MGD as per terms and conditions in the agreement. The water is obtained from Kangsabati River situated at Keshapal.

Copy of the Report received from Environmental Engineer & In-charge, Haldia Regional Office of the State Board dated 16.07.2024 is annexed herewith and marked with letter "R2".

08. That, the State Board vide Memo dated 09.07.2024 issued a direction upon M/s. Ramsarup Industries Ltd. The unit has been directed:

- (a) The industry shall always operate its Direct Reduced Iron (DRI) kiln with Waste Heat Recovery Boiler and Electronic Stability Program (ESP).
- (b) The industry shall utilize dolochar generated from the kiln in Atmospheric Fluidised Bed Combustion (AFBC) boiler for generation of power.
- (c) The industry shall submit a copy of an agreement with Kharagpur Municipality regarding use of surface water.



23 JUL 2024

- (d) The industry shall take permission from SWID, West Bengal in favour of M/s. Ramsarup Industries Ltd. for all of its existing borewells and submit the same to the State Board.
- (e) The industry shall develop adequate green belt inside the plant premises.
- (f) The industry shall install opacity meter with the stack of DRI kiln with installation of online display board at the gate of the plant.
- (g) The industry shall strictly comply with all the conditions as laid down in Environmental Clearance, Consent to Establish and Consent to Operate.

Copy of the direction of the State Board dated 09.07.2024 is annexed herewith and marked with letter "R3".

09. It is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

  
DEPONENT.



23 JUL 2024

8

## VERIFICATION

I, Sri Subrata Ghosh, son of Shri Biswanath Ghosh, aged about 60 years, by Religion - Hindu, by Occupation- Service, residing at Narkelbagan, Gorcsthan, Chinsurah, District-Hooghly, do hereby solemnly declare and say as follows:-

1. That, I am the Officer on Special Duty (OSD), West Bengal Pollution Control Board and I am well acquainted with the facts and circumstances of the instant Original Application.
2. That, the statements made in paragraph 1 of this affidavit is true to my knowledge and belief.
3. That, the statements made in paragraphs 2 to 8 of this affidavit are my information derived from the records available in the office of the State Board which I verily believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.



*Sibajyoti Chakrabarti*  
Identified and corrected by me  
Advocate  
WBPCB

*Sri Subrata Ghosh*  
DEPONENT

Solemly Affirmed &  
Declared Before Me  
On Identification By

*bm*  
SARBANI MITRA  
NOTARY  
Regd. No. 5515/08

23 JUL 2024



West Bengal Pollution Control Board  
(Department of Environment,  
Government of West Bengal)  
Paribesh Bhawan, Bldg. 10A, Block LA  
Sector III, Salt Lake, Kolkata 700 106

Tel: 2335-8213  
Fax: 2335 2813/6730  
Email: [ms.wbpcb@wb.gov.in](mailto:ms.wbpcb@wb.gov.in)  
[wb@bangla.gov.in](mailto:wb@bangla.gov.in)  
Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in)

Memo No. 191-3L/WPB-A(IV)2024.

Dated: 13/05/2024

To  
The Environmental Engineer & In-charge,  
Haldia R.O.



Ref: Order of Hon'ble NGT, Eastern Bench dated 09.04.2024  
188/2023/EZ.

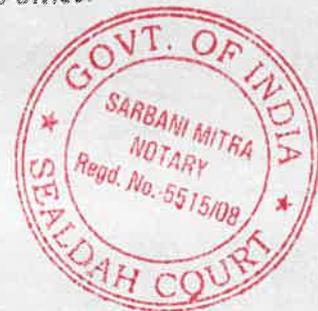
W.B. Pollution Control Board  
Haldia Regional Office  
Docket No. 246  
Date: 17/05/24

Sir,

This is to bring to your notice that in the above-mentioned case, Hon'ble NGT, Eastern Zone in Para 8 of the order dated 09.04.2024, has recorded the Committee Report which has recommended the sealing of the existing borewells of the said unit, i.e. Ramswarup Industries Ltd. and only use of water supplied by Kharagpur Municipality as per agreement. (copy of order enclosed)

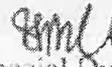
In Para 9 of the said order, the affidavit of SWID states requisite permission was given for operation of the existing borewells to the aforesaid unit. As the Committee report contradicts the affidavit of SWID, you being the nodal officer of the Committee, are requested to take up the matter with the other members of the Committee in context of the permission of the SWID regarding borewells, clarify the same and send a report to this office.

The matter will be heard on 15.05.2024.



Yours faithfully,

Enc: As stated

  
Officer on Special Duty (O & E)  
West Bengal Pollution Control Board

Reply of the Committee constituted by Hon'ble NGT w.r.t the observations made by the Hon'ble National Green Tribunal, Eastern Zonal Bench, Kolkata in connection with the O.A no. 188/2023/EZ dated 09.04.2024.

| Sl no. | Observation of Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata   | Reply of the State Board  |
|--------|---|---|
| 8.     | We have seen the Committee Report. The Report in the conclusion mentions that the Unit of Respondent No.4 shall seal the existing bore wells and only use water supplied by Kharagpur Municipality as per agreement. The said agreement is not on record.   | The agreement of water supply made on 09.02.2024 between the Kharagpur Municipality and M/s. Ramsarup Industries Limited at Saha Chowk, Nimpura, P.O- Sahachowk, P.S-Kharagpur(L), Dist-Paschim Medinipur is enclosed as <b>Annexure-1</b> . In the previous report the committee suggested to close the bore wells and to use water supply by the Kharagpur Municipality only based on the recommendation made in the Environment Clearance issued by the Ministry of Environment & Forest, IA Divisions vide F.No. J.11101/229/2006-IA II (I) dated 03.10.2006 under specific conditions Sl no. (iv), where it has been mentioned " <i>Total requirement of the water shall not exceed 660 m<sup>3</sup>/d and shall be met from Kharagpur Municipal Water Supply. No ground water shall be drawn either for construction or operation.</i> " (Copy enclosed in <b>Annexure-II</b> ). |
| 9.     | The affidavit of the Respondent No.3, SWID, on the other hand, states that the Respondent No.4 has requisite permission for operating the existing bore wells.  | As per advice of Hon'ble NGT, West Bengal pollution Control Board appraised the matter to SWID and reply of SWID in this regard is enclosed in <b>Annexure III</b> . From the reply it has been noted that permission for 03 nos. of bore wells has been issued in favour of Ramsarup Loh Udyog (Unit of Ramsarup Industries Limited) by SWID on 04.01.2010.  |
| 10.    | Thus, there is lack of clarity in the averments made by the Committee in its Report with regard to the usage of water. The Report or affidavit also does not show whether the West Bengal Pollution Control Board has appraised the SWID of this fact: It has not been explained as to where the water supply of Kharagpur Municipality is obtained from. | Also, West Bengal pollution Control Board appraised the matter to the Chairperson, Kharagpur Municipality and from the reply of Kharagpur Municipality it appears that water is obtained from the Kangsabati river. Reply of the Chairperson, Kharagpur Municipality is enclosed in <b>Annexure IV</b> .  |



*Sisir Mondal*

Sisir Mondal

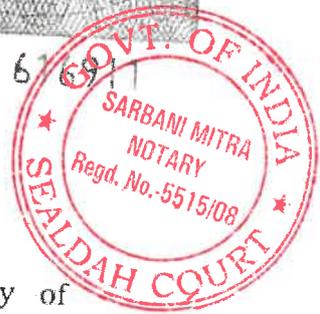
16.07.24.

Environmental Engineer & In-Charge, Haldia R.O  
& Nodal Officer of the Committee



84AB 61691

**AGREEMENT OF WATER SUPPLY.**



This Agreement is made on this the \_\_\_\_\_ day of **FEBRUARY, TWO THOUSAND & TWENTY-FOUR A.D.**

**BETWEEN.**

The Board of Councillors of Kharagpur Municipality represented by the Chairperson, Kharagpur Municipality & having It's Office at Jhapetapur, Kharagpur, P.O.-Kharagpur, P.S.-Kharagpur (Town), District-Paschim Medinipur.

*Rajyoni Ghosh*  
 Chairperson  
 Kharagpur Municipality

.....Hereinafter called the Kharagpur Municipal Authority of the **FIRST PART** (which term unless repugnant to the context shall mean successor in office or legal representatives of the first party).

*[Handwritten signature]*  
 A. de.



(2)

AND

*Kalyani Ghosh*  
Kharagpur Municipality

*Anant Kajwan*  
Kharagpur Municipality



**M/S RAMSARUP INDUSTRIES LIMITED**, at Saha Chowk, Nimpura, P.O. -Sahachawk, P.S.-Kharagpur (Local), District -Paschim Medinipur; having its registered office at S.S chamber, 5 C.R Avenue, Kolkata-700072.



..... Hereinafter called the Consumer of the **SECOND PART** (which term unless repugnant to the context shall include it's assignees or legal representatives).

**WHEREAS** as per request & application of the Second Party / Consumer; the Board of Councillors of the Kharagpur Municipality in it's meeting dated **24<sup>th</sup> January, 2024**, principally agreed to supply excess water to the second party.

AND

**WHEREAS** in It's meeting of Board of Councillors, dated **06<sup>th</sup> February, 2024** vide resolution no ( miscellaneous), it has been resolved that there is sufficient excess water and the first party may supply a maximum of **2MGD** of water to **M/s Ramsarup Industries Limited** i.e. the Second party, as a bulk consumer.

Contd. P/3.

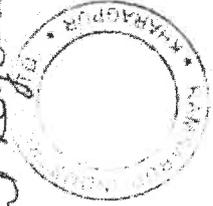
(3)

AND

Kalyani Ghosh

Chairperson  
Kharagpur Municipality

Anand Kojwary



**WHEREAS** the Kharagpur Municipal authority has decided to supply make up water to the consumer, for the purpose of Industrial / Commercial / domestic use at the site of the company at **Saha Chowk**, Nimpura, P.O. -Saha Chowk, P.S.-Kharagpur (Local), District -Paschim Medinipur.

AND

**WHEREAS** the consumer company has agreed to purchase water from the Kharagpur Municipal Authority on the terms and conditions hereinafter appearing.

**NOW THEREFORE**, the parties hereto, hereby covenant with each other to observe and perform the following terms and conditions.

**TERMS AND CONDITIONS OF WATER SUPPLY :**

1. That Municipal authority will supply **2 MGD water per day**, to the consumer at the factory site of the second party at Saha Chowk, Nimpura, P.O. - Sahachawk, P.S.-Kharagpur (Local), District Paschim Medinipur for commercial & / or domestic use @ **Rs. 25.35 (Rupees Twenty-five point three-five paise only)** per Kilo Litre; for an initial period of one year from the date of starting of supply.

*Prasanna Acharya*

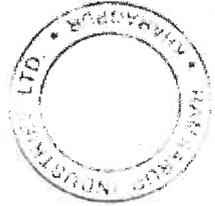
Contd. P/4.



(4)

Kalyani Ghosh  
Chairperson  
Kharagpur Municipality

Anant Kojanary



2. That **Make up water** will be supplied to underground water reservoir, to be constructed/ repaired by the consumer, within its premises.

In no circumstance, water will be drawn directly by pumping from the service connection.

3. That the supply of water would exclusively depend upon the availability of source of water, in case of unavailability of water from its source due to lean period/ summer/ natural calamities etc, the 1<sup>st</sup> party should not be liable for supply.

4. That in case of interruption & / or shortage of water due to above reasons &/or for any other act of god, the 2<sup>nd</sup> party would not make 1<sup>st</sup> party liable for that & / or take any action against 1<sup>st</sup> party. First priority and obligation of the first party is towards the inhabitants of Kharagpur Municipality and excess water only would be supplied.

5. That supply will be metered and meter rent @ **Rs. 5000/- (Rupees Five thousand only)** per month will be payable by the consumer.

6. That suitable water meter will be supplied and installed by the Kharagpur Municipal authority at the sending end (Jharia Head Works). The meter will

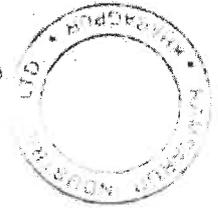
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Contd. P/5.



(5) *Kalyani Ghosh*  
 Executive Joint  
 Kharagpur Municipality

*Anant Kojouhar*



be sealed by the Kharagpur Municipal Authority to avoid tampering. The water meter will be maintained by the Kharagpur Municipal Authority or its agency. The second party will be at liberty to inspect the meter from time to time as and when required.

7 That monthly bills will be raised against consumption of water at the rate mentioned hereinabove for payment within the due date, and a penalty charge @ **Rs. 1.00 per 1000 litres** or at any other rate, as may be revised by the authority from time to time, will be charged, if the bill is not paid within the due date.

8. That the Kharagpur Municipal authority shall have the right to revise from time to time, the rate of water charges and connection charges as mentioned above in every year & as and when considered necessary. The penal rate may also be revised as and when considered necessary.

Presently, water is being supplied @ **Rs.25.35 (Rupees Twenty-five and paise thirty-five only) per Kilo Litre for one year**, as because it is a new venture of the company at Kharagpur from which the local people would be benefited. After ascertaining the rate of water supply from different establishments,

*Q. B. Mitra*  
*Adv*

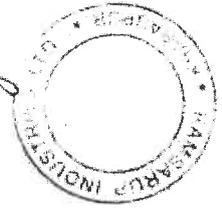
Contd. P/6.



(6)

*Nalayani Ghosh*  
 Charities  
 Durgapur Municipality

*Anant Kojarsky*



such as Haldia Development Authority, Asansol - Durgapur Development Authority & others, it was found that the rate of Haldia Development Authority was/is highest i. e. Rs.25.30 per kilo litre and accordingly Rs. 25.35 per kilo litre of water, is fixed as supply rate for the first year of supply.

9. That if the bill is not paid within **30 days** from the due date, the water connection will liable to be cut off with a prior notice and re-connection charges to the tune of Rs. 1,00,000/- (One Lakhs only) will have to be borne by the consumer. The reconnection charges are also subject to revision from time to time.

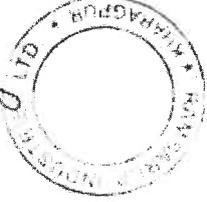
10. That if no water is consumed or water consumption is less than **50%** of the sanctioned quantity, consumer will have to pay the minimum charge at the rate of **65%** of the water charge for the quantity of water sanctioned to the company / consumer, at the rate fixed by the Authority, from time to time. However, the First party will consider any difficulty in taking water by the Second party due to natural calamity.

11. That no water in excess of the sanctioned quantity of **2 MGD** per day may be drawn.

*Dr. P. P. Chatterjee*  
 Adv.

Contd. P/7.



(7) *Kalyani Ghosh*  
 Chairman  
 K.G.P. Municipal  
*Anant Kojewari*  
 K.G.P. Municipal  


If more excess water is produced by the first party and if the first party is interested to supply the same to the second party, first party would communicate and thereafter the second party may apply to the First Party which application may be considered by the first party, at the rate to be fixed by the first party, at that time.

12. That the K.G.P. Municipal authority assumes no responsibility in case of failure of water supply due to power failures, major breakdown of supply system or any other reason which is beyond control of the Authority &/or due to natural calamity.

13. That if the water meter is out of order or do not function, due to any reason whatsoever; during any period, the bill for the said period will be prepared on the basis of average consumption for three previous bills or on other agreed reasonable basis, as may be determined by the Authority and will be binding on consumer.

14. That security deposit of Rs. **35,00,000/-** (Thirty - five Lacs only) is to be deposited by the Second Party unto the First Party, within a month from the date of this agreement.

*Pran*  
 A.C.W.

Contd. P/8.

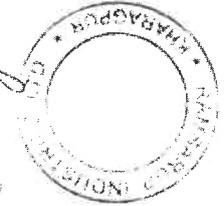


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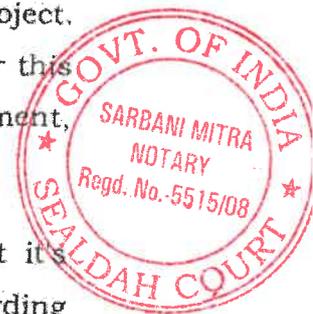
Kalyani Ghosh

Kharagpur Municipality

Attest by



15. That the consumer is to bear all the principal & allied expenses (such as cost of materials, cost of water meter, laying labour / other charges etc.) for laying/repairing of 500 M.M. Dia D.I. rising main from Jharia Head Works to the premises of Ramsarup Industries Limited at Saha Chowk, Kharagpur with other relevant expenses; as may be fixed & called for by the first party. The water pipe line will be the property of the second party / consumer & dedicated to the second party's project. consumer would never claim any adjustment for this expenditure incurred by it, on any argument, whatsoever & at any point of time.
16. That the Kharagpur Municipality may, at its discretion, revise the terms and conditions, regarding supply of water to the consumer, with prior intimation to the consumer/ company.
17. That the consumer / company will not make any structural changes, additions, alterations and / or interfere the water supply line, without prior permission in writing, from 1<sup>st</sup> Party / Kharagpur Municipal authority.
18. The consumer / company, shall be held responsible for any material and /or any other



*Sarbani Mitra*  
Adv.

Contd. P/9.

(9)

Kalyani Ghosh  
Chairperson  
Kharagpur Municipality

Anant Kojewarsky



damage of the water pipe line, etc. from the point after the water meter at Jharia, to the underground reservoir within the premises of the second party and it shall repair and / or make replacement of the water pipe line at it's own costs. Exemption for payment would not be allowed on the ground of damage in water supply pipe line.

19. That the consumer / company, hereby declare that it shall not raise any objection, if authorised persons of the Chairperson, deputed for the inspection or repair and / or maintenance work of water supply pipe line enters in it's premises and it further declares that it shall not allow any other person to take water supply without prior written permission from the Chairperson.



20. That the Second Party, further declares that it will inform the first party about any fault and / or damage in the water pipe line under it's control and the second party itself will repair the fault and / or damage of the pipe line & the second party/consumer will bear the cost of such repair.

21. That the second party, further promises that, it would not claim any compensation from the First party, if the water supply is stopped and / or affected

*[Handwritten signature]*

Contd. P/10.

*Rajyami Ghosh*

Chairperson  
Kharagpur Municipality

*Anant Kojecarsing*



(10)

due to electrical and / or mechanical fault and / or damages in the water supply system or by any electricity failure or by any natural calamity. However, the first party will put it's utmost effort to restore the water supply at the earliest.

22. That to prevent any damage or tampering of the water supply meter, joint visit in every three months would be held by the parties though the control of the meter would absolutely be with the first party.

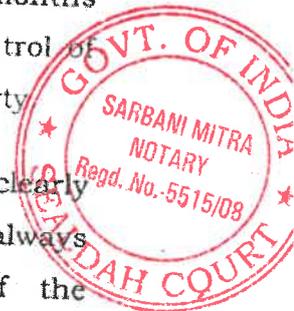
23. That it is categorically stated and clearly understood that the First priority would always render water supply to the inhabitants of the Kharagpur Municipal area as first priority, in all relevant times to come. There-after second priority will be to supply 2 M.G.D. of water to the second party.

24. That the second party will arrange relevant permissions from the national high ways authority and railways for the laying of the pipeline, if required.

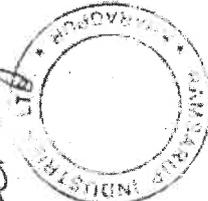
25. That if there arises any difficulty beyond the control of second party, in taking water supply for labour dispute etc., then the second party will request the 1<sup>st</sup> party to stop supply of water for a

*Q. Prasad*  
Advocate

Contd. P/11.



*Kalyani Ghosh*  
Chairperson  
Kharagpur Municipality

*Anant Kajwanshy*  


(11)

specified period and the application will be considered by the 1 party and no water charge will be applicable for that period.

26. That the relevant terms of this agreement will come into force from the respective/relevant dates.

**IN WITNESS WHEREOF** the Chairperson, Kharagpur Municipality on behalf of the Board of Councillors of Kharagpur Municipality & the resident head of M/s FAMSARUP INDUSTRIES LIMITED do hereby sign these presence on the day, month & year as noted hereinabove.

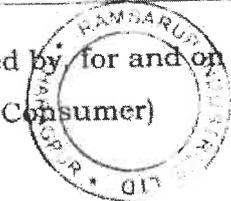


*Kalyani Ghosh*

Chairperson  
Kharagpur Municipality  
(Signed by, the Chairman)  
Kharagpur Municipality)

*Anant Kajwanshy*

(Signed by for and on behalf  
of the Consumer)



Address : Address :

**1. Witness :**

*S. A. E K&PMLUN*

**1. Witness :**

*Sandeep Kumar Agarwal*  
DGM. Commercial  
FE-516, FE Block,  
Bishanpurer, Kolkata-700106.

**2. Witness:**

*Pranab Choudhury*  
Comm. W.P. Municipality

**2: Witness :**

*Sumit Chatterjee*  
Director RIL  
90646 855 75  
Contd. P/12.

(11)

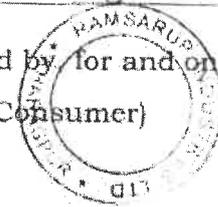
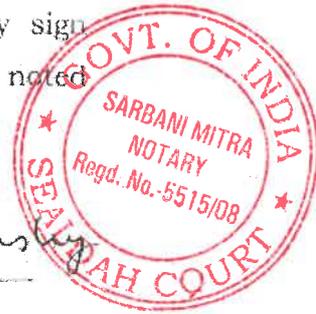
specified period and the application will be considered by the 1 party and no water charge will be applicable for that period.

26. That the relevant terms of this agreement will come into force from the respective/relevant dates.

IN WITNESS WHEREOF the Chairperson, Kharagpur Municipality on behalf of the Board of Councillors of Kharagpur Municipality & the resident head of M/s RAMSARUP INDUSTRIES LIMITED do hereby sign these presence on the day, month & year as noted hereinabove.

*Rajyami Ghosh*

*Anant Kajwanshi*



(Signed by, the Chairman)  
Kharagpur Municipality)

(Signed by for and on behalf  
of the Consumer)

Address : Address :

**1. Witness :**

*Asas Pika*  
S.A.E, KAPMUN

**1. Witness :**

*Deepak Kumar Agarwal*  
BGM Commercial  
FE-516, FE Block,  
Bishanpurer, Kolkata-700106.

**2. Witness:**

*Prachi...*

**2: Witness :**

*Sumit Chatterjee*  
Director RIL  
90046 855 45  
Contd. P/12.

(6)

No.J.11011/229/2006-IA II(I)  
Government of India  
Ministry of Environment & Forests  
I.A.Division

Telfax:2436 0488  
Paryavaran Bhavan  
CGO Complex,Lodi Road  
New Delhi-110003

Date : 3<sup>rd</sup> October, 2006

To,

Shri Ashish Jhunjhunwala  
Managing Director  
Ramsarup Lohh Udyog Limited  
7C, Kiran Shankar Roy Road  
Hastings Chambers, 1<sup>st</sup> Floor  
Kolkata - 700 001

Phone : 033-22137663  
Fax No : 033-22137667  
E-mail : ramsarup@cal.vsnl.net.in

Subject : Integrated Steel Plant at Industrial Estate Kharagpur, District Paschim  
Medinipur, West Bengal by M/s Ramsarup Lohh Udyog Limited  
Environmental Clearance req.



Sir,

This has reference to your letter no. RLUL/ENV/06 dated 22<sup>nd</sup> June 2006 alongwith application, EIA/EMP and related project documents also with OD and subsequent clarifications furnished by you vide your letter dated 10<sup>th</sup> July 2006, for environmental clearance on the above mentioned project. The Ministry of Environment and Forests has examined your application. It is noted that the proposal is for 0.3 MTPA integrated steel plant at Industrial Estate, Kharagpur, in District Paschim, Medinipur, West Bengal to manufacture 0.291 MTPA Cast Billets and 31,300 TPA Cold pigs besides co-generation of 20 MW power. Direct Reduced Iron (DRI) Plant will be installed to produce 90% of iron (total), around 0.2-0.3% carbon. DRI Plant will consist of raw material feed system, rotatory kiln, rotatory cooler, product (DRI) handling system and waste gas system. Blast furnace (BF) of 350 m3 capacity will be installed to produce 2,28,100 TPA hot metal which will be charged to EAF. Part of the hot metal will be converted to pig iron in pig casting machine. Steel Melting shop (SMS) for producing 3,00,000 TPA steel will be installed. Electric Arc furnace (EAF) will act as primary steel making unit and will be charged using 38% DRI, 60% hot metal and 2% plant return scrap. 20 MW captive power plant will be generated from Waste Heat emanating from DRI Kiln and BF. Total land acquired for the project is 302 Acres. Total cost of the project is Rs. 500 Crore.

3.0. Public hearing meeting was held on 10<sup>th</sup> February 2006. 'Consent to establish' has been issued by the West Bengal Pollution Control Board vide letter no 305-2N-111/2004 dated 6<sup>th</sup> June 2006. Commitment for supply of 660 m3/hr water has been issued by Kharagpur Municipality on 29.06.2005. West Bengal Industrial Development Corporation Ltd, has issued possession certificate for acquiring 302 acres land.

EIA

4 G. The Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 27<sup>th</sup> January, 1994 as amended subsequently subject to strict compliance of the following specific and general conditions:

A. SPECIFIC CONDITIONS:

- i) The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19<sup>th</sup> May, 1993 and standards prescribed from time to time. The state Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time the emission level shall go beyond the prescribed standards. On-line continuous monitoring system shall be installed in stacks to monitor SPM and interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limit.
- ii) In plant control measures for checking fugitive emissions from all the vulnerable sources like spillage/raw materials/coal handlings etc. shall be provided. Further, specific measures like provision of dust suppression system consisting of water sprinkling, suction hoods, fans and bag filters etc. shall be installed at material transfer points, blast furnace stock house and other enclosed raw material handling areas. Centralized dedusting system i.e. collection of fugitive emissions through suction hood and subsequent treatment through bag filter or any other device and finally emitted through a stack of appropriately designed height conforming to the standards for electric arc furnaces. Fugitive emissions shall be regularly monitored and records maintained.
- iii) As indicated in the EIA/EMP report, the company shall install Waste Heat Recovery Boilers (WHRB) to recover the waste heat and generate power from the steam produced by the WHRB. The particulate emissions from the WHRB shall be controlled by installation of ESP as per the CPCB specification and particulate emissions shall not exceed 50 mg/Nm<sup>3</sup>. Further, the company shall install Dry Fog Dust Suppression in the material handling area, Dry gas cleaning system in rotary kiln, bag filter in DRI kiln, Dust catcher and ventury type gas cleaning system to the BF. Air emission from EAF will be controlled by providing hood over EAF and Bag filter fume extraction system in ladle and billet casting section.
- iv) Total requirement of the water shall not exceed 660 m<sup>3</sup>/d and shall be met from Kharagpur Municipal Water Supply. No ground water shall be drawn either for construction or operation. 'Zero' discharge shall be followed strictly as proposed. As reflected in the EIA/EMP report, the waste water generation from the various units and its proper recycling and reuse shall be ensured. The effluent during the monsoon shall be discharged after conforming to the prescribed standards. The domestic waste water after treatment in STP shall be discharged into natural drainage after ensuring quality of water within prescribed norms.
- v) As indicated in the EIA/EMP, Solid wastes are generated in the form of Slag, Scrap, Scale and dust. SMS -slag from EAF shall be used in land fill at low-lying areas. Slag from Blast Furnace shall be granulated and sold to the Cement plants located near by for slag cement. Scrap from SMS and other areas shall be recycled in the proposed plant to the extent possible. Dust from ESP of waste heat boiler of Captive Power Plant



shall be sold to the maximum extent possible and balance shall be dumped in a secured land fill area. Dust from DRI de-dusting and other de-dusting system shall be dumped in a secured land fill. The secured land fill for dumping of solid waste shall be as per CPCB norms.

- vi) The company shall develop surface water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.
- vii) Green belt shall be developed in at least 100 acres area (33 %) within and around the plant premises as per the CPCB guidelines in consultation with DFO.
- viii) Occupational Health Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- ix) The project authorities shall ensure the Compliance of the recommendations made in the CREP for the Iron & steel plant.

#### B. GENERAL CONDITIONS:

- i. The project authorities must strictly adhere to the stipulations made by the West Bengal State Government
- ii. No further expansion or modifications in the plant should be carried out without prior approval of the Ministry of Environment and Forests.
- iii. At least four ambient air quality monitoring stations should be established in the downward direction as well as where maximum ground level concentration of SPM, SO<sub>2</sub> and NO<sub>x</sub> are anticipated in consultation with the WBPCB. Data on ambient air quality and stack emission should be regularly submitted to this Ministry including its Regional Office at Bhurbaneshwar and the WBPCB/CPCB once in six months.
- iv. Industrial waste water shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19<sup>th</sup> May, 1993 and 31<sup>st</sup> December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.
- v. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).
- vi. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA / EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.



- 4.
- vii. The project authorities will provide requisite funds both recurring and non-recurring to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so provided should not be diverted for any other purpose.
- viii. The Regional Office of this Ministry at Bhubaneswar /CPCB/WBPCB will monitor the stipulated conditions. A six monthly compliance report and the monitored data along with statistical interpretation shall be submitted to them regularly.
- ix. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the WBPCB/Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This should be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office.
- x. Project authorities should inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

5.0. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

6.0. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner will implement these conditions.

7.0. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules.

  
(Sanchita Jindal)  
Additional Director



Copy to:-

1. The Chairman, Central Pollution Control Board, Parivesh Bhavan, GBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
2. The Chairman, West Bengal Pollution Control Board, Parivesh Bhawan, 10A Block-LA Sector-III, Salt Lake, Calcutta-700091.
3. The Chief Conservator of Forests, Regional Office (EZ), Ministry of Environment and Forests A-3 Chandrasekharpur, Bhubaneswar --751 023
4. The Secretary, State Department of Environment, Govt. of West Bengal, Kolkata.

-5-

5. JS(OCH-I), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
7. Guard File.
8. Monitoring File.
9. Record File.

  
(Sanchita Jindal)  
Additional Director



**Government of West Bengal**  
**Water Resources Investigation & Development Department**  
**Office of the Geologist**  
**Geological Sub Division No.-I/A, S.W.I.D.,**  
**Administrative Building (Ground Floor),**  
**Daak Bungalow Road, Sarat Pally,**  
**Midnapore – 721 101, Paschim Medinipur**  
*Email: geolswidpsmidnapore@gmail.com*



Memo No. 87

Dated, Midnapore, the 03.06.2024

To  
 The Environmental Engineer & In Charge  
 Haldia Regional Office  
 West Bengal Pollution Control Board

*[Handwritten Signature]*  
 05/06/24

327  
 05/06/24

Sub : Permission of bore wells of SWID in favour of M/S Ramsarup Industries Limited.

Ref: Your letter vide memo no 135 -429-hl-ne-r/2023 dated 20-05-2024

Sir/ Madam

With reference to the above subject matter, and as per your letter vide Memo no 135 -429-hl-ne-r/2023 dated 20.05.2024 regarding issuance of permission of ground water extraction ( bore wells) from the competent authority i.e DLA, Paschim Medinipur, the undersigned has been informed you that a total of three nos of permission in favour of Ramsarup Lohh Udyog (Unit of Ramsarup Industries Limited) had already been issued to the company on 04.01.2010 by the competent authority (DLA, Paschim Medinipur).

This is for your kind information and thus obliged.

Thanking you.

Encl: 03 nos of Permitted copies  
 In favour of Ramsarup Lohh Udyog  
 Unit of Ramsarup Industries Limited.

Yours Faithfully

*Sriparna Banerjee*

**Geologist**  
**Geological Sub Division No. I / A**  
**S.W.I.D., Paschim Medinipur**



**OFFICE OF THE BOARD OF MUNICIPAL COUNCILLORS  
OF THE KHARAGPUR MUNICIPALITY**

P.O.: KHARAGPUR, DISTRICT: PASCHIM MEDINIPUR, PIN CODE-721301  
Phone No.: 03222-257080 / 258169, Fax No.:03222-255347,e-mail: cmkgpmpity@gmail.com

Memo. No.: 135/ RW

Date: 12/07/2024

To  
S.Mondal  
Environmental Engineer & In-Charge  
Haldia regional Office  
Raghunathchak, P.S-Bhawanipur,  
P.O-Barghasipur,  
Dist-Purba Medinipur  
Pin-721657



Sub: -Source of water to be supplied to M/S.Ramsarup Industries Limited, P.O-Rakhajungle, P.S-  
Kharagpur(L), Dist-Paschim Medinipur.

Ref: Your Letter No-275-429-hl-n-c-2023 Dated 10.07.2024

Sir/Madam,

This is to inform you that we have made an agreement to supply excess water up to a maximum of 2 M.G.D. to M/S. Ramsarup Industries Limited. The water is obtained from Kangsabati River through the existing collector well of Kharagpur Municipality situated at Keshapal.

The water will be supplied as per terms and conditions as laid down in the said agreement.

Thanking You

Yours Faithfully

Chairperson  
Kharagpur Municipality  
Chairperson  
Kharagpur Municipality



**LIFE**  
Lifestyle for  
Environment

**WEST BENGAL POLLUTION CONTROL BOARD**

(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar  
Kolkata - 700 106, Ph. No.: 2202-3097/3096  
Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)

Memo No.

-429-hl-nc-r/2023 (Part-I)

Date: /07/2024

**DIRECTION**

**WHEREAS, M/s. Ramsarup Industries Ltd.** (hereinafter referred to as the industry) located at **P.O.- Rakhajungle, P.S.-Kharagpur (Local), Dist.-Paschim Medinipur, Pin-721301** is engaged in manufacturing of sponge iron with production capacity of 12500 MT/month with captive power plant of capacity of 12.5 MW. The unit has a Rotary Kiln of 500 TPD.

**AND WHEREAS,** the industry was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 17/05/2024 following a complaint received from Shri Rajkumar Das, Vill.-Malancha, Dist.-Paschim Medinipur, Pin-721301 for illegally starting operation of the plant.

**AND WHEREAS,** the flue gas coming from the operational DRI kiln (500 TPD) is passed through After Burning Chambers (ABC) for completely burning out the Carbon Monoxide and sent to WHRB (54 TPH) to produce maximum of 12.5 MW co-generation base captive power. After WHRB, rotary Kiln is provided with 4 field ESP. After ESP, rotary kiln is provided with a stack of height 55 meters from G.L. There is also non-combustion stack with separate ESP (4 field) product house, product separator and charcoal feeder. Off gases generated from cooler discharge and intermediate bin were taken back to the ABC for proper combustion.

**AND WHEREAS,** it has been mentioned in the Environmental Clearance (EC) condition that total requirement of the water shall not exceed 660 KLD and shall be met from Kharagpur Municipal water supply. No ground water shall be drawn either for construction or operation of the plant.

**AND WHEREAS,** during inspection, the DRI kiln was found in operation however WHRB & ESP (Both) was not in operation. Therefore, huge emission was observed as the hot off gases were being directly discharged from ABC cap. Also, fugitive emission was observed from the slip ring of DRI kiln and I bin section. No opacity meter was connected at the stack of DRI kiln and online display board was also not observed at the site.

**AND WHEREAS,** the representative of the unit has mentioned that they have just initiated trial run of the DRI kiln after getting Consent to Operate from the State Board. The unit representative has also stated during inspection, that the unit started its trial run on 02.05.2024 and it will be continued with this condition till 14.06.2024. After that commercial production will be started from 15.06.2024.

**AND WHEREAS,** the unit has three (03) nos. Tube Wells for ground water abstraction in the name of M/s. Ramsarup Lohh Udyog Ltd. During inspection the unit could not produce permission from SWID for Tube Wells in favour of M/s. Ramsarup Industries Ltd.

**AND WHEREAS,** the Consent to Operate of the unit is valid upto 28.02.2029.

**AND WHEREAS,** the industry was called for a hearing on 25.06.2024 at the Head office of the Board for violation of environmental norms. The complainant was also requested to remain present in the hearing, but nobody on behalf of the complainant was present in the hearing. The representatives on behalf of the industry appeared in the hearing and submitted that they have not yet started commercial production. They mentioned that the said plant was taken through NCLT which has been closed since 2010 and after starting the commissioning process, some technical problems was noticed. They took shut down the plant from 16.06.2024 to 22.06.2024 and after completing necessary rectification work, they again started the kiln and CPP on 23.06.2024.

**NOW THEREFORE**, considering the above, **M/s. Ramsarup Industries Ltd.** located at P.O.-Rakhajungle, P.S.-Kharagpur (Local), Dist.-Paschim Medinipur, Pin-721301 is hereby directed as follows during operation of the plant:-

1. **That**, the industry shall always operate its DRI kiln with WHRB and ESP.
2. **That**, the industry shall utilize dolochar generated from the kiln in AFBC boiler for generation of power.
3. **That**, the industry shall submit a copy of an agreement with Kharagpur Municipality regarding use of surface water.
4. **That**, the industry shall take permission from SWID, West Bengal in favour of M/s. Ramsarup Industries Ltd for all of its existing bore wells and submit the same to the State Board.
5. **That**, the industry shall develop adequate green belt inside the plant premises.
6. **That**, the industry shall install opacity meter with the stack of DRI kiln with installation of online display board at the gate of the plant.
7. **That**, the industry shall strictly comply with all the conditions as laid down in Environmental Clearance, Consent to Establish and Consent to Operate.

The Environmental Engineer & In-charge, Haldia Regional Office of the State Board is requested to keep a strict vigil on the industry. If the industry is found to be non-complying with the Board's direction, the Board will take strict regulatory action against the industry.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder.

By Order,

Sd/-

**Officer-on-Special Duty  
(Operation & Execution)  
West Bengal Pollution Control Board**

Memo No. 7053(3) -429-hl-nc-r/2023 (Part-I)

Date: 09/07/2024

Copy forwarded for information and necessary action to:-

1. M/s. Ramsarup Industries Ltd., P.O.-Rakhajungle, P.S.-Kharagpur(Local), Dist.-Paschim Medinipur, Pin-721301
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
4. The Environmental Engineer & In-charge, Haldia Regional Office, WBPCB
5. T.A. to the Member Secretary, WBPCB
6. P.A. to the Chairman, WBPCB
7. Shri Rajkumar Das, Vill.-Malancha, Dist.-Paschim Medinipur, Pin-721301
8. Technical Cell, WBPCB for updating the website
9. Environment Officer- Communication, WBPCB – for circulation through float file
10. Guard file of O & E Cell



**Officer-on-Special Duty  
(Operation & Execution)  
West Bengal Pollution Control Board**

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 188/2023/EZ

RAJKUMAR DAS

.....APPLICANT(S)

VERSUS

MINISTRY OF ENVIRONMENT, FOREST &  
CLIMATE CHANGE & ORS.

.....RESPONDENT(S)

ADDITIONAL AFFIDAVIT FILED BY THE WEST  
BENGAL POLLUTION CONTROL BOARD.

SIBOJYOTI CHAKRABARTI  
ADVOCATE